

12.35 hrs.

[English]

PAPERS LAID ON THE TABLE

Notification under Copyright Act, 1957

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): On behalf of Shri Arjun Singh I beg to lay on the Table—a copy of the International Copyright Order, 1991 (Hindi and English versions) published in Notification No. S. O. 657 (E) in Gazette of India dated the 30 September, 1991 issued under section 40 of the Copyright Act, 1957. [Placed in Library See No. LT- 1400/92]

Notification under Water (Prevention and Control of Pollution) Cess (Amendment) Act, 1991 and Reviews on and Annual Reports of Andaman and Nicobar Island Forest and Plantation Development Corporation Ltd., Port Blair and Wild Life of India, Dehra Dun for 1990-91 etc.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to lay on the Table—

- (1) A copy of the Notification No. S. O. 78 (E) (Hindi and English versions) published in Gazette of India dated the 26th January, 1992, appointing the 26th of January, 1992 as the date on which the Water (Prevention and Control of Pollution) Cess (Amendment) Act, 1991 shall come into force. [Placed in Library See No. LT - 1401/92]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of

section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1990-91.
 - (ii) Annual Report of the Andaman and Nicobar Islands Forest and plantation Development Corporation Limited, Port Blair, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT - 1402/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife India, Dehra Dun, for the year 1990-91 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wildlife Institute on India, Dehra Dun, for the year 1990-91
- (4) A copy of the policy Statement (Hindi and English versions) for abatement of pollution. [Place in Library See No. LT- 1403/92]

Review on and Annual Report of New Delhi Tuberculosis Centre, New Delhi for 1990 etc.

THE MINISTER OF HEALTH AND

FAMILYWELFARE (SHRIM. L. FOTEDAR):
On behalf of Shrimati D. K. Tharadevi
Siddhartha I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1990 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi, Tuberculosis Centre, New Delhi, for the year 1990.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT - 1406/92]

Notification under India Railways Act, 1989.

THE MINISTER OF STATE IN THE
MINISTRY OF RAILWAYS (SHRI MAL-
LIKARJUN): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Indian Railways Act, 1989:—
- (i) The Railways Red Tariff (Second Amendment) Rules, 1991 published in Notification No. G. S. R. 649 in Gazette of India dated the 9th November, 1991.
- (ii) The Railway Red Tariff

(Third Amendment) Rules, 1991 published in Notification No. G. S. R. 650 in Gazette of India dated the 9th November, 1991. [Placed in Library See No. LT-1404/92]

- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 30 of the Railway Claim Tribunal Act, 1987:—

- (i) The Railway Claims Tribunal (Procedure for investigation of Misbehaviour or incapacity of the Chairman, Vice-Chairman and Members) Rules, 1991 Published in Notification No. G. S. R. 699 (E) in Gazette of India dated the 26th November, 1991.
- (ii) The Railway Claims Tribunal (Procedure) Amendment Rules, 1991 published in Notification No. G. S. R. 700 (E) in Gazette of India dated the 26th November, 1991.

- (iii) The Railway Claims Tribunal (Salaries, Allowances and condition of services of Chairman, Vice-Chairman and Members) Amendment Rules, 1991 published in Notification No. G. S. R. 726 (E) in Gazette of India dated the 6th December, 1991. [Placed in Library See No. LT - 1405/92]